## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 50/(MAH)/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2017

NAME OF THE PARTIES:

Manju Gupta

V/s.

M/s. Sat Industries Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and 241-242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1 KAMAL AUR AND CA- HR- Pethnom

2. Shie in Shahkh 1/b

Raval Shah & Co foo

R. No. 1, 2, 3, 428

## <u>Order</u> <u>CP No.50/241-242/NCLT/MB/MAH/2016</u>

The Professional appearing on behalf of the Petitioner is present and Counsel appearing on behalf of R1-R4 & R8 is present.

None appeared on behalf of R5-R7, R10-21, hence R5-R7, R10-21 are called absent and this case is set ex-parte against those Respondents.

For the Professional appearing on behalf of the Petitioner has sought for withdrawal of the Company Petition, for there being no-objection to such withdrawal from the Counsel appearing on behalf of R1-R4 & R8, this Company Petition is hereby dismissed as withdrawn.

Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)

Sd/V. NALLASENAPATHY
Member (Technical)